

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 75/GT/2012

Date: 12.10.2012

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 75/GT/2012**: Revision of tariff of Ramagundam Super Thermal Power Station, Stage III (500 MW) from 1.4.2009 to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **5.11.2012**:

- a) Audited financial statements for the financial year 2009-10, 2010-11 & 2011-12.
- b) The submitted Form- 9A & 9B does not contain information with respect to IDC, FC, FERV, IEDC etc. which are item no. 'c' and/or 'd' of the said forms as prescribed in the 2009 Tariff Regulations. Revised Form-9A & 9B with complete details during 2009-10, 2010-11 and 2011-12, respectively, to be furnished
- c) It is observed that the liabilities in respect of assets claimed under the head exclusions corresponding to ERV packages and reversal of liabilities have not been considered to arrive at the amount of capital liabilities included in the addition in gross block during the period. Reasons for the same, to be furnished.
- d) Asset wise break-up of additional capital expenditure claimed, separately showing assets added and/or de-capitalized (including estimated, if any) during the respective years.
- e) In respect of the assets claimed as additional capital expenditure under replacement category without taking in to account corresponding de-capitalization of assets, the estimated de-capitalization value of such assets should be furnished.

- f) Amount of IDC included in each asset, whether claimed as additional capital expenditure or claimed under the head exclusions, to be furnished.
 - g) In respect of assets de-capitalized during the year, whether claimed as additional capital expenditure or claimed under the head exclusions, following details to be submitted:
 - a) Name of asset;
 - b) Original value of asset capitalized;
 - c) Year of put to use; and
 - d) Depreciation recovered till date.
 - h) In respect of de-capitalization of assets claimed under the head exclusions, certificate that these assets do not form part of the capital cost allowed for the purpose of tariff, to be furnished.
 - i) Year wise details of the following, in respect of interest on loan for the period 2009-12, to be submitted:
 - a) Total interest for the period;
 - b) Total interest capitalized to gross block during the period;
 - c) Total interest transferred to CWIP during the period; and
 - d) Total interest charged to revenue during the period.
 - j) Revised Form-11, showing details during 2009-10, to be submitted.
2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)